

(ख) जाँ, नहीं।

(ग) और (घ) वर्ष 1987-89 के दौरान राजस्थान को 120 आशय पत्र तथा 36 औद्योगिक लाइसेंस मंजूर किए गए थे, जिसमें से एक आशय-पत्र सवाई-माधोपुर के लिए दिया गया था। जारी किए गए औद्योगिक लाइसेंसों और आशय पत्रों के संबंध में उपक्रमों के नाम व पते, स्थापना-स्थल विनिर्माण की मद, क्षमता आदि के ब्यौरे भारतीय निवेश केन्द्र द्वारा नियमित रूप से प्रकाशित किए जाते हैं, जिसकी प्रतियाँ संसद पुस्तकालय में उपलब्ध है।

राजस्थान में तेल और गैस का निकाला जाना

68. डा० अब्दुल अहमद खान : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान में उन स्थानों के नाम क्या हैं जहाँ इस समय तेल और ज्वलनशील गैस निकाली जा रही है या निकट भविष्य में निकाले जाने की संभावना है ; और

(ख) राजस्थान में गैस और तेल के कितने संभावित भंडार हैं तथा ये कहाँ-कहाँ स्थित हैं और इन जिम्मों की खोज और उसके निकाले जाने के लिए सरकार द्वारा क्या प्रयास किये जा रहे हैं और इन संक्रमों को कब तक पूरा कर लिये जाने की संभावना है ?

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री भजमन बेहरा) :

(क) आज की तारीख में राजस्थान में कोई तेल या गैस नहीं निकाली जा रही है। उपयुक्त उपभोक्ताओं का पता लगने के बाद ही वाणिज्यिक स्तर पर गैस का उत्पादन किया जाना व्यवहार्य होगा।

(ख) तेल एवं प्राकृतिक गैस आयोग ने राजस्थान के मनहेड़ा टिब्बा और घोटारु गैस क्षेत्रों में 1.648 बिलियन घन मीटर हाइड्रोकार्बन गैस के भौमिकीय भंडार का पता लगाया है। इन क्षेत्रों

में फिलहाल रेखांकन सुधार लाने संबंधी कार्य चल रहे हैं जो उपयुक्त विकास/उत्पादन योजनाओं को तैयार करने से पूर्व किये जाते हैं। आयल इंडिया लि० ने राजस्थान में जैसलमेर जिले के तनाट और रामगढ़ क्षेत्र में 2.5 बिलियन घन मीटर प्राकृतिक गैस के भंडार का पता लगाया है। पश्चिमी तनाट क्षेत्र में डंडेवाला कुप में मुक्त हाइड्रोकार्बन गैस होने के संकेत मिले हैं। इन भंडार में आगे और वृद्धि होने का अनुमान है। आयल इंडिया लि० की भूकंपीय सर्वेक्षण और अतिरिक्त खुदाई द्वारा अपने अन्वेषण कार्यों को बढ़ाने की योजना है। प्राकृतिक गैस के वाणिज्यिक स्तर पर उत्पादन प्रारम्भ करना ऐसी गैस के उपयोग के लिए किये जाने वाले निवेशों पर निर्भर करेगा।

Furnishing of details by drug companies

69. SHRI RAJNI RANJAN SAHU :
CHOWDHARY RAM SEWAK :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to unstarred Question 821 given in the Rajya Sabha on the 19th March, 1990 and state:

(a) what are the names of the companies which have not furnished the details required for assessment of liability under Drugs Prices Equalisation Account;

(b) what steps have been taken from 1983 till date to obtain the details;

(c) what are the names of drugs involved in each case;

(d) what are the names of drugs for which final assessment has been completed;

(e) whether it is a fact that his Ministry found a number of anomalies and discrepancies in the assessment made by the special team; and

(f) if so, what are the details thereof and what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAIJMAN BEHERA): (a) to (d) Names of the companies against whom liabilities have been tentatively assessed and the relevant details thereof are given in the Annexure. [See Appendix CLIV, Annexure No. 4]. Liabilities against the remaining companies who have been served notices could not be assessed as details required for assessing the liabilities were either inadequate or not available. The matter for recovery is being pursued in accordance with the due procedure of law after the issuance of notices.

(e) and (f) The findings of the Special Team and the developments thereafter are being looked into afresh in respect of the companies involved in Supreme Court case. In respect of other cases of recovery wherever assessments have been completed the companies have already been asked to deposit the amounts with the Government.

Recovery of overcharged amounts

70. SHRI RAJNI RANJAN SAHU:

CHOWDHARY RAM SEWAK:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 829 given in the Rajya Sabha on the 19th March, 1990 and state:

(a) what is the amount recovered from the companies upto the 15th April, 1990 as reported overcharged by Food and Drug Administration authorities and by when the balance would be recovered;

(b) by when the amounts overcharged on other drugs would be determined;

(c) whether it is a fact that apart from these 10 cases, number of other cases where companies have over-charged have come to the notice of his Ministry;

(d) if so, the details of such instances and action taken in each case;

(e) whether his Ministry or FDA has worked out the amount overcharged; and

(f) if so, what are the details thereof and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAIJMAN BEHERA): (a) None of the companies against whom the overcharged amounts were reported by the Commissioner Food and Drug Administration have deposited any amount with the Government upto 15th April, 1990. The matter is being followed up through the State Drug Control authorities.

(b) The amounts overcharged by M/s. A. P. Chemicals in respect of Paracetamol have been determined tentatively.

(c) and (d) As and when more cases of overcharging of prices come to the notice of the Government necessary action to determine the overcharged amount would be taken.

(e) and (f) Do not arise in view of reply to (c) and (d) above.

Industrial sickness due to lack of marketing network

71. SHRI KAMAL MORARKA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the major reason for sickness in small and medium scale units is lack of marketing network; and

(b) if so, what action is being contemplated to help these units to tackle this problem?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) Marketing problem is one of the causes of sickness in the industrial sector.

(b) Marketing is primarily an entrepreneurial function and small scale units have been undertaking marketing operations of their own. Keeping in view the limitations of small scale entrepreneurs however, an institutional framework has been created at Central and State levels to facilitate marketing.